

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
RAJYA SABHA
UNSTARRED QUESTION NO 3432
(TO BE ANSWERED ON 26.03.2018)

TERMINATION OF CONTRACTUAL EMPLOYEES IN PRASAR BHARATI

3432. SHRI K. RAHMAN KHAN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry had issued any directive to Prasar Bharati to terminate the services of the contractual employees without providing any alternative in order to avoid any dislocation of work;
- (b) the number of contractual employees on the roll of Doordarshan and Prasar Bharati, as on the 31st of January, 2018; and
- (c) the employees who would be carrying out the work of the contractual employees in the event of their termination of their contract?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

(a): There is no such directive by the Government. However, after receiving a complaint alleging engagement of consultants in Prasar Bharati without assessment of need, formal approval or selection by transparent manner with reference to a set of qualification, skills and experience, this Ministry on 5.2.2018, suggested Prasar Bharati to stop such engagements as also not to grant extension/ renewal to consultants, as it contravenes the order of Department of Expenditure, and to discontinue contracts of other consultants.

The issue of consultants, being drain on Prasar Bharati resources, was also raised by several associations in representations to the Ministry of Information & Broadcasting.

(b): Prasar Bharati has informed that the number of contractual employees on the roll of Doordarshan and Prasar Bharati as on 31st January, 2018 are 336 and 885, respectively.

(c): The letter dated 05.02.2018 emphasises that the engagement was without 'assessment of need, the formal approval or selection by a transparent manner with reference to a set of qualifications, skills and experience'. It implies that the same should have been as per an assessment of the need and following due process of law. Compliance of transparency and due process of law could not have resulted in any dislocation of work.
